

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**R.P. 10 OF 2016 IN  
APPEAL NO. 185 OF 2013**

**Dated : 17<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of :**

**Bhaskar Shrachi Alloey Ltd. ... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Rajiv Yadav

Counsel for the Respondent (s): Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Mr Shubham Arya for R-2

**ORDER**

Respondent DVC seeks time to file affidavit mentioning the details of manpower along with additional documents. Same is permitted to be filed. Reply to the said affidavit, if any, shall be filed within four weeks.

List the matter on **14.11.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**